

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Civil Appeal No(s). 9246/2014

M/S PRAMOD TELECOM PVT. LTD.

Appellant(s)

VERSUS

STATE OF UP THRU. PRINCIPAL SECY.& ORS

Respondent(s)

WITH

C.A. No. 9247/2014

C.A. No. 9248/2014

(With Interim Relief and Office Report)

Date : 01/07/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Rohit Kumar Singh, Adv.

Ms. Poli Kataki, Adv.

For Respondent(s)

Mr. Rajeev Dubey, adv.

Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the appellant shall file the statement of case within a period of 45 days and the Ld.counsel for the respondents shall file the same within a period of 35 days thereafter.
List again on 4.09.2015.

Signature Not Verified

(M K HANJURA)

Digitally signed by
Sushma Kumari Bajaj
Date: 2015.07.02

Registrar

SB

16:07:30 IST
Reason: